

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1635/2018

(Arising out of impugned final judgment and order dated 16-11-2017 in CRLA No. 1168/1986 passed by the High Court Of Judicature At Allahabad)

LALLA BHAIYA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH
(Permission to file additional documents)

Respondent(s)

Date : 18-01-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Bharat Singh, Adv.
Mr. Umesh Prasad, Adv.
Mr. Amit Pawan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Issue notice returnable in two weeks.

Dasti, in addition, is permitted.

(MEENAKSHI KOHLI)
COURT MASTER

(CHANDER BALA)
COURT MASTER